

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 16.05.2013

The meeting No.07/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.05.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri V.K. Kohli, Dy. Director	R.O. TC, Noida
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.07/AM-14 dated 16.05.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 7/84-ALC3/2013

MEETING DATE : 16.05.2013

1	Case No.: 6/51/84-ALC3/2012	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Rejected
	HQ File :01/84/050/00481/AM13/	RLA File :07/24/040/00483/AM13/	Lic.No/Date:0710093699 13.02.2013	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 10.04.2013 so far. In view of above, the			

Committee was unable to finalise the norms and constrained to reject the case.
RLA may take suitable consequential action accordingly.

2	Case No.:1/7/84-ALC3/2013	Party Name: TRUST EXIM	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved									
	HQ File :01/84/050/00019/AM14/	RLA File :09/24/040/00599/AM13/	Lic.No/Date:0910055389 14.03.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee did not agree with the description of the import item i.e. Human hair unworked, whether or not washed or scoured. The Committee decided to make suitable amendment in the description of import item and agreed to give 23% wastage. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-												
	<table><tr><th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr><tr><td>1.</td><td>Human hair, dressed, thinned, bleached or other-wise worked.</td><td>3000 Kgs.</td><td>Human hair, unworked, not washed & not scoured</td><td>3690 Kgs. (including 23% wastage)</td></tr></table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Human hair, dressed, thinned, bleached or other-wise worked.	3000 Kgs.	Human hair, unworked, not washed & not scoured
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Human hair, dressed, thinned, bleached or other-wise worked.	3000 Kgs.	Human hair, unworked, not washed & not scoured	3690 Kgs. (including 23% wastage)									
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

	Case No.:5/7/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved				
	HQ File :01/84/050/00023/AM14/	RLA File :07/24/040/00521/AM13/	Lic.No/Date:0710094270 14.03.2013					
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-							
	<table><tr><th>S.No.</th><th>Export Product</th><th>Export</th><th>Import item</th><th>Quantity</th></tr></table>				S.No.	Export Product	Export	Import item
S.No.	Export Product	Export	Import item	Quantity				

3			Quantity		allowed
	1.	Men's/Ladies Shorts made of 100% Cotton yarn dyed fabric, GSM-195 (Tolerance plus or minus 10%), Style No. 547315	4300 Nos.	100% Cotton yarn dyed fabric, GSM-195 (Tolerance plus or minus 10%)	8256 Sq. meter
	2.	Men's/Ladies Trouser made of 98% Cotton 2% spandex denim fabric, GSM-339 (Tolerance plus or minus 10%), Style No. 33903313	4760 Nos.	98% Cotton 2% spandex denim fabric, GSM-339 (Tolerance plus or minus 10%)	10,710 Sq. meter (@ 2.25 Sq. meter per piece)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

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Case No.:6/7/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved	
HQ File :01/84/050/00024/AM14/	RLA File :08/24/040/00451/AM13/	Lic.No/Date:0810119462 15.03.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Grey fabric made from 80% Polyester spun fibre & 20% Nylon multifilament yarn	60,000 Kgs.	Relevant manmade fibre (Polyester Spun fibre	53,520 Kgs.
			Relevant manmade yarn (Nylon Multifilament yarn)	12,600 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

5	Case No.:7/7/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Deferred
	HQ File :01/84/050/00025/AM14/	RLA File :03/95/040/00937/AM13/	Lic.No/Date:0310728788 19.03.2013	Defer Date: 13.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 13.06.2013.			

6	Case No.:9/7/84-ALC3/2013	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved									
	HQ File :01/84/050/00027/AM14/	RLA File :03/95/040/01010/AM13/	Lic.No/Date:0310728830 20.03.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Article made of non-woven fabric (Polyester) namely filter bags of Polyester non woven fabric (24804 Nos.) (Net content- Polyester staple fibre:21,919 Kgs.)</td><td>21,919 Kgs.</td><td>Polyester Staple fibre</td><td>26,742 Kgs. (including 22% wastage)</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Article made of non-woven fabric (Polyester) namely filter bags of Polyester non woven fabric (24804 Nos.) (Net content- Polyester staple fibre:21,919 Kgs.)	21,919 Kgs.	Polyester Staple fibre
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Article made of non-woven fabric (Polyester) namely filter bags of Polyester non woven fabric (24804 Nos.) (Net content- Polyester staple fibre:21,919 Kgs.)	21,919 Kgs.	Polyester Staple fibre	26,742 Kgs. (including 22% wastage)									

	Case No.:2/7/84-ALC3/2013	Party Name: RAGHAV EXPORT	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Deferred
	HQ File :01/84/050/00020/AM14/	RLA File :30/24/040/00062/AM13/	Lic.No/Date:3010093062	Defer Date:

7		01.04.2013	13.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the measurement chart, CAD/CAM and stage-wise of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 13.06.2013.		

8	Case No.: 3/7/84-ALC3/2013 HQ File :01/84/050/00021/AM14/	Party Name: BHARAT FASHIONS & APPARELS RLA File :07/24/040/00536/AM13/	Meet No/Date:7/84-ALC3/2013 16.05.2013 Lic.No/Date:0710094612 03.04.2013	Status: Deferred Defer Date: 13.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the measurement chart, CAD/CAM and sketch of each export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 13.06.2013.			

9	Case No.: 4/7/84-ALC3/2013 HQ File :01/84/050/00022/AM14/	Party Name: SHAHI EXPORTS PVT. LTD. RLA File :07/24/040/00004/AM14/	Meet No/Date:7/84-ALC3/2013 16.05.2013 Lic.No/Date:0710094688 05.04.2013	Status: Approved										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-													
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Gents Half Sleeve Shirt made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%),</td><td>2000 Nos.</td><td>60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%)</td><td>5120 Sq. meter</td></tr> </tbody> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Gents Half Sleeve Shirt made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%),	2000 Nos.	60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%)	5120 Sq. meter			
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Gents Half Sleeve Shirt made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%),	2000 Nos.	60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%)	5120 Sq. meter										

	Style No. MVS0000650			
2.	Men's Shirt (Full Sleeve) made of 60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%), Style No. MVS0000640	18,285 Nos.	60% Cotton 40% Polyester yarn dyed fabric, GSM-102 (Tolerance plus or minus 10%)	59,243 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/7/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved
HQ File :01/84/050/00031/AM14/	RLA File :05/24/040/00008/AM14/	Lic.No/Date:0510351678 15.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Romper in 100% Cotton Corduroy 21W printed woven fabric, GSM-151+/-10%, Style	10,810 Nos.	100% Cotton Corduroy 21W printed woven fabric, GSM-151+/-10%	10,795 Sq. meter

	No. 673784/713791			
2.	Girls Shirt (Full Sleeve) in 100% Cotton yarn dyed woven double face fabric, GSM-105+/-10%, Style No. 682621/717414	17,651 Nos.	100% Cotton yarn dyed woven double face fabric, GSM-105+/-10%	27,124 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	Case No.:8/7/84-ALC3/2013	Party Name: ACHIEVER CREATIONS PVT. LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Deferred
	HQ File :01/84/050/00026/AM14/	RLA File :05/23/040/00017/AM14/	Lic.No/Date:0510351707 16.04.2013	Defer Date: 06.06.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.06.2013.			

Case No.:10/7/84-ALC3/2013	Party Name: NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved	
HQ File :01/84/050/00028/AM14/	RLA File :04/24/040/00011/AM14/	Lic.No/Date:0410145242 17.04.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Golf Gloves made of knitted fabric (base) with Poly Urethane impregnated (on top),	42,864 Nos.	Relevant fabrics (various fabrics of knitted/polyester/ poly-urethane/ polyamide/ polyolefin	2529 Sq. meter
			Relevant fabric (Twill 100%	772 Sq.

knitted nylon, knitted Poly Propylene and knitted lycra.

Polyester	meter
Relevant fabric (94% Nylon + 6% Spandex)	686 Sq. meter
Relevant fabric (100% nylon stretch fabric)	514 Sq. meter
Gripping material (Poly-urethane based material)	482 Meter
Binding self adhesive tapes	34,291 Meter
Elastic Tapes (woven/non-woven)	12,859 Meter
Logo (Rubberized/ Embroidered)	43,292 Nos.
Snap Fasteners (Metallic/ Non-metallic)	43,292 Set
Velcro (Hook & Loop)	1299 Meter
Packing material (Plastic Envelope)	43,292 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/7/84-ALC3/2013	Party Name: NASER BALI (GLOVES) PVT. LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved
HQ File :01/84/050/00029/AM14/	RLA File :04/24/040/00012/AM14/	Lic.No/Date:0410145246 17.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Golf Gloves made of knitted fabric (base) with Poly Urethane	45,660 Nos.	Relevant fabrics (various fabrics of knitted/polyester/ poly-urethane/ polyamide/ polyolefin	2694 Sq. meter

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impregnated (on top), knitted nylon, knitted Poly Propylene and knitted lycra.

Relevant fabric (Twill 100% Polyester)	822 Sq. meter
Relevant fabric (94% Nylon + 6% Spandex)	731 Sq. meter
Relevant fabric (100% nylon stretch fabric)	548 Sq. meter
Binding self adhesive tapes	36,528 Meter
Elastic Tapes (woven/non-woven)	13,698 Meter
Logo (Rubberized/ Embroidered)	46,116 Nos.
Snap Fasteners (Metallic/ Non-metallic)	23,058 Set
Velcro (Hook & Loop)	1383 Meter
Packing material (Plastic Envelope)	23,058 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

14

Case No.: 12/7/84-ALC3/2013	Party Name: MITTAL POLYPACKS PVT.LTD.	Meet No/Date:7/84-ALC3/2013 16.05.2013	Status: Approved
HQ File :01/84/050/00030/AM14/	RLA File :02/24/040/00163/AM13/	Lic.No/Date:0210188917 23.04.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP woven sacks with liner (Liner made of LLDPE)	90,000 Kgs.	LLDPE	94,500 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(15)

Case No.84	M/s Elegant Overseas, Gurgaon
NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/277/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510335122 dated 18.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Readymade Garment – Ladies knitted lace top, content: Shell- Rayon, Lace- Cotton/Nylon/Rayon	75,000 Nos.	Cotton/Nylon/ Greige Lace fabric	33,160 Sq. meter
2.	Readymade Garment – Ladies knitted lace overlay tank top, content: Shell- Cotton/Modal, Lace- Rayon/Lurex	1,00,000 Nos.	Rayon/Lurex Greige Lace pattern form	1,01,000 Nos. (including 1% wastage)
3.	Readymade Garment – Ladies knitted lace front top, content: Shell- Cotton/Modal, Lace- Cotton	1,00,000 Nos.	Cotton Greige Lace pattern form, one front + two sleeves	1,01,000 Set (including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.85	M/s Niyaz Apparels, Chennai
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NC 07/AM-14, dt. 16.05.2013	File No.01/84/162/317/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0410021175 dated 14.12.2001.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 02.04.2013 so far. In view of above, the Committee was unable to finalise the norms and decided to maintain status quo in this case.

(17)

Case No.86	M/s Galaxy Elegant Fashions Pvt. Ltd., New Delhi
NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/415/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510342519 dated 04.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 30.05.2013.

(18)

Case No.87	M/s Orient Craft Ltd., Gurgaon
NC 07/AM-14, dt. 16.05.2013	File No.01/84/171/22/AM-14/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of CAD/CAM & measurement of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hand Quilted coverlet made of 100% Linen grey unwashed woven fabric, GSM-180+/-10%, Size-96”X96”, Style Name: Hand	228 Nos.	100% Linen grey unwashed woven fabric, GSM-180+/-10%, width-125”	10.65 Sq. meter per piece

	quilted coverlet			
2.	Hand Quilted coverlet made of 100% Linen grey unwashed woven fabric, GSM-180+/-10%, Size-114”X96”, Style Name: Hand quilted coverlet	228 Nos.	100% Linen grey unwashed woven fabric, GSM-180+/-10%, width-125”	12.21 Sq. meter per piece
3.	Hand Quilted Sham made of 100% Linen grey unwashed woven fabric, GSM-180+/-10%, Size-20”X26”, Style Name: Hand quilted Sham	240 Nos.	100% Linen grey unwashed woven fabric, GSM-180+/-10%, width-125”	1.83 Sq. meter per piece
4.	Hand Quilted Sham made of 100% Linen grey unwashed woven fabric, GSM-180+/-10%, Size-26”X26”, Style Name: Hand quilted Sham	192 Nos.	100% Linen grey unwashed woven fabric, GSM-180+/-10%, width-125”	2.19 Sq. meter per piece
5.	Hand Quilted Sham made of 100% Linen grey unwashed woven fabric, GSM-180+/-10%, Size-20”X34”, Style Name: Hand quilted Sham	224 Nos.	100% Linen grey unwashed woven fabric, GSM-180+/-10%, width-125”	2.26 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.88	M/s Orient Craft Ltd., Gurgaon
NC 07/AM-14, dt. 16.05.2013	File No.01/84/171/19/AM-14/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510307324 dated 04.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Frayededge Napkin made of 100% Linen woven fabric, GSM-180+/-10%, Size-6''X6'', Style Name: Frayededge Napkin	9652 Nos.	100% Linen woven fabric, GSM-180+/-10%, width-100''	0.05 Sq. meter per piece
2.	Frayededge Napkin made of 100% Linen woven fabric, GSM-180+/-10%, Size-22''X22'', Style Name: Frayededge Napkin	9864 Nos.	100% Linen woven fabric, GSM-180+/-10%, width-100''	0.40 Sq. meter per piece
3.	Frayededge Placemat made of 100% Linen woven fabric, GSM-180+/-10%, Size-15''X20'', Style Name: Frayededge Placemat	9288 Nos.	100% Linen woven fabric, GSM-180+/-10%, width-100''	0.31 Sq. meter per piece
4.	Frayededge Runner made of 100% Linen woven fabric, GSM-180+/-10%, Size-16''X108'', Style Name: Frayededge Runner	2350 Nos.	100% Linen woven fabric, GSM-180+/-10%, width-100''	1.53 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(20)

Case No.89	M/s Orient Craft Ltd., Gurgaon
NC 07/AM-14, dt. 16.05.2013	File No.01/84/171/21/AM-14/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510336494 dated 04.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Varsity Jersey Duvet made of 60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, Size-70"X86", Style Name: Varsity Duvet	400 Nos.	60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, width-78"	10.07 Sq. meter per piece
2.	Varsity Jersey Duvet made of 60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, Size-86"X86", Style Name: Varsity Duvet	400 Nos.	60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, width-94"	12.13 Sq. meter per piece
3.	Varsity Jersey Sham made of 60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, Size-20"X26", Style Name: Varsity Sham	400 Nos.	60% Cotton 40% Polyester knitted yarn dyed fleece fabric, GSM-280+/-10%, width-94"	1.19 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.90	M/s Orient Craft Ltd., Gurgaon
NC 07/AM-14, dt. 16.05.2013	File No.01/84/171/20/AM-14/DES-V
Fixation of ad-hoc norms under Annual Advance Authorization No.0510314445 dated 13.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cocon Quilt made of front 82% Rayon 18% Silk velvet dyed fabric, GSM-180+/-10%, Size-290X150 CM, Style Name: Cocon Quilt	750 Nos.	82% Rayon 18% Silk velvet dyed fabric, GSM-180+/-10%, width-54"	4.44 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.91	M/s Apsara Silk, Bangalore
NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/259/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0710090679 dated 12.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not indicated the width of each export and import fabric in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 13.06.2013.

(23)

Case No.92	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi
NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/424/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510317700 dated 14.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has

requested to change the GSM of the export and import item No.2 from 121+/-10% to 102+/-10% as per amendment sheet issued by the CLA, New Delhi. The Committee after deliberations agreed with the request of the applicant firm and decided to amend the GSM of the export and import item No.2. The GSM of the export and import item No.2 may be read as 102+/-10% in place of 121+/-10%.

(24)

Case No.93	M/s Orient Fashion Exports (India) Pvt. Ltd., New Delhi
NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/166/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510331730 dated 09.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the description of the export and import item as per amendment sheet issued by the CLA, New Delhi. The Committee after deliberations agreed with the request of the applicant firm and decided to amend the description of export and import item against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Gown in 100% Polyester printed woven fabric, GSM-78+/-10%, Style No.302646	1827 Nos.	100% Polyester printed woven fabric, GSM-78+/-10%	6828 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.94	M/s Shri Laxmi Cotsyn Ltd., New Delhi
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NC 07/AM-14, dt. 16.05.2013	File No.01/84/50/319/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510338417 dated 06.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement and samples of the export products and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Cargo Shorts made of 100% Cotton Slub Twill fabric, GSM-241+/-10%	17,277 Nos.	100% Cotton Slub Twill fabric, GSM-241+/-10%, 16+12SBX16 106X54 width-57"+/-2%	36,138 Sq. meter
2.	Men's Cargo Shorts made of 100% Cotton dyed Poplin fabric, GSM-112+/-10%	13,112 Nos.	100% Cotton dyed Poplin fabric, GSM-112+/-10%, 60SX60S 160X135 width-57"+/-2%	25,274 Sq. meter
3.	Men's Cargo Shorts made of 100% Cotton white Poplin fabric, GSM-112+/-10%	3975 Nos.	100% Cotton white Poplin fabric, GSM-112+/-10%, 60SX60S 160X135 width-54"+/-2%	7478 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.95	M/s India Fashion Ltd., Mumbai
NC 07/AM-14, dt. 16.05.2013	File No.01/60/162/1157/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310395803 dated 22.08.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for a clarification whether the 100% Lamb wool and 100% Marino wool are same as 100% wool. The Committee after deliberations was of the view that the Lamb wool and Marino wool is a variety of wool and 100% Lamb wool and 100% Marino wool are same as 100% wool. Cash wool is also 100% wool.
